

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

3.

C.P.(IB)/202(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.03.2024

NAME OF THE PARTIES:

Millennium Enterprise

Vs

Krishna Shantaram Chamankar

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Mr. Sanchit Shankar Tatkare a/w Adv. Abhismita Goswami, Ld. Counsel for the Financial Creditor present (VC).
2. Counsel for the Financial Creditor seeks time to file proof of service of the Demand Note and Petition copy upon the Personal Guarantor.
3. List this matter on 14.05.2024 for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)